

NOTIFICATION

Hon'ble the Chief Justice of the High Court of Himachal Pradesh, in exercise of the powers conferred under Article 229 of the Constitution of India and all other enabling powers in this behalf is pleased to make the following amendment(s) in "**The Himachal Pradesh High Court Officers and the Members of Staff (Recruitment, Conditions of Service, Conduct & Appeal) Rules, 2015**":-

- Short title:** 1. These Rules shall be called "**The Himachal Pradesh High Court Officers and the Members of Staff (Recruitment, Conditions of Service, Conduct & Appeal)(1st Amendment-2016) Rules, 2015**".
- Commencement:** 2. These shall come into force with immediate effect.
- Amendments:**
- Amendment in Part-II**
- 3(a)(i)** In Rule 6(13) of Part-II, the word "**test**" wherever occurs shall stand deleted.
- (ii)** In Rule 6(13) of Part-II, the words and figure "**50 (fifty) percent**", shall stand deleted and substituted by words and figure "**45 (forty five) percent**".
After amendment, this Rule 6(13) shall be read as under:
"The qualifying marks in a written examination, wherever applicable, shall be 45 (forty five) percent. However, Hon'ble the Chief Justice keeping in view the nature of the examination may also prescribe higher or lower percentage for qualifying the written examination."
- (iii)** The existing Rule 6(18) of Part-II shall stand deleted and substituted by new Rule 6(18) as under:-
"The candidates equivalent to six(6) times of the total advertised vacancies to any particular post who have qualified the screening

examination, wherever applicable, shall be called for written examination and typing test, wherever prescribed in these rules for the post(s) advertised. The typing test wherever applicable, shall be merely qualifying test (except in the case of appointments to the post(s) of P.As./ J.Ws./ Stenographers/ Junior Scale Stenographers) on the basis of speed and accuracy as mentioned in the schedule against the relevant post(s)."

(iv). In Rule 6(19) of Part-II, the word "/test" shall stand deleted.

After amendment this Rule shall read as under:-

"The candidates equivalent to three times of the total advertised vacancies to any particular post, who have qualified the written examination and the typing test, wherever applicable, shall be called for interview, wherever required and the interview shall also be conducted by a Committee to be constituted by the Hon'ble the Chief Justice. The marks for the interview and criteria for awarding such marks shall be as given in schedule-IV."

**Amendment in
Part L
of Schedule-IV**

3(b)(i) In Part-A(Screening Test) of Part-L-(A) Written Test for the Post of Clerks/Proof Readers under Modes(a) (c) & d, the words "**there shall be negative marking in the screening test and 1/3rd mark shall be deducted for giving each wrong answer**", shall stand deleted.

After amendment the relevant part shall read as under:-

Part-A(Screening Test)

"It shall be in English Language consisting of MCQ type carrying four choices for each question, out of which the correct answer shall have to be given by the candidate on OMR answer sheet by blackening the appropriate circle or any other mode as suggested in the question paper/OMR Sheet. Each question shall carry equal weightage of one mark. The screening test shall be of two hours duration comprising 100 questions of 100 marks in aggregate

touching the following subjects.....”

(ii).In Note-2 of Part-A of Part-L (A) Written Test for the Post of Clerks/Proof Readers under Modes (a) (c) & d, the words **“by securing at least 50 per cent marks” shall stand deleted.**

After amendment, this Note-2 shall read as under:

“ The O.M.R. sheets containing the answers of M.C.Q. type questions shall be got evaluated through the electronic mode and the candidates qualifying the screening test shall be called for the written examination, if they fall in the ratio of 1:6 which means six candidates against one vacancy advertised.”

(iii). The existing Note-3 in Part-B (Computers, English and Hindi) of Part-L, shall stand deleted and substituted by new Note-3 as under:

“Note-3: Candidates qualifying the Screening test as mentioned in Note-2 above, shall be called for written examination and typing test. The candidate is required to secure at least 45 per cent marks in main written test.”

(iv).In Part-B (Computers, English and Hindi, under head **“(b) Typing Test”**, of Part-L, the following shall be added as the opening paragraph:

“The High Court may conduct the typing test of the candidates on the day, they appear for the main written examination or may notify some another date for the typing test.”

**Amendment in
Part-M of
Schedule-IV**

3(c)(i).In Part-A (Screening Test) of Part-M (i) Written Test for the Post of Junior Office Assistant (I.T.), the words **“there shall be negative marking in the screening test and 1/3rd mark shall be deducted for giving each wrong answer” shall stand deleted.**

After amendment the relevant part shall read as under:-

"It shall be in English Language consisting of MCQ type carrying four choices for each question, out of which the correct answer shall have to be given by the candidate on OMR answer sheet by blackening the appropriate circle or any other mode as suggested in the question paper/OMR Sheet. Each question shall carry equal weight-age of one mark. The screening test shall be of two hours duration comprising 100 questions of 100 marks in aggregate touching the following subjects....."

(ii).In Note-2 of Part-A of Part-M (i) Written Test for the Post of Junior Office Assistant (I.T.), the words "by securing at least 50 per cent marks" shall stand deleted.

After amendment, this Note-2 shall read as under:-

"The O.M.R. sheets containing the answers of M.C.Q. type questions shall be got evaluated through the electronic mode and the candidates qualifying the screening test shall be called for the written examination, if they fall in the ratio of 1:6 which means six candidates against one vacancy advertised."

(iii).The existing Note-3 in Part-B (Computers, English and Hindi) of Part-M, shall stand deleted and substituted by new Note-3 as under:

"Note-3: Candidates qualifying the Screening test as mentioned in Note-2 above, shall be called for written examination and typing test. The candidate is required to secure at least 45 per cent marks in main written test."

(iv). In Part-B (Computers, English and Hindi) of Part-M, under head "**(b) Typing Test**", the following shall be added as the opening paragraph:

"The High Court may conduct the typing test of the candidates on the day, they appear for the main written exam or may notify some another date for the typing test."

BY ORDER
HON'BLE THE CHIEF JUSTICE

Registrar General

Endst.No.HHC/Rules/14-61/90-V

Dated:25.2.2016

Copy forwarded for information to:-

1. The Deputy Registrar-cum-Special Private Secretary to Hon'ble the Chief Justice;
2. The Principal Secretary (Home) to the Government of Himachal Pradesh, Shimla-2.
3. The L.R.cum-Principal Secretary(Law) to the Government of Himachal Pradesh, Shimla-2.
4. The Accountant General (Audit), H.P., Shimla-3.
5. The Accountant General (A&E), H.P., Shimla-3.
6. All the Additional Registrars/Deputy Registrars/Assistant Registrars/Court Masters/ Secretaries/Chief Librarian/ Section Officers/Protocol Officer/Public Relations Officer/
7. The NIC Officer posted in the High Court with a request to update the High Court website;
8. The Secretary/Private Secretary/P.As to the Registrar General/ Registrar (Administration)/Registrar (Rules))/ Registrar (Judicial)/Registrar (Vigilance)/;
9. The P.A. to the Registrar (Estt.) w.r.t. U.O. letter No. HHC/Admn.2(21)/82-IV-3690, dated 24.2.2016 for information.
10. The Section Officer (Computer) for information and immediate necessary action.
11. The President/General Secretary, H.P.High Court Non Gazetted Employees Welfare Association, Ravenswood, Shimla.
12. The Dealing Assistant of the Establishment Branch with two spare copies.
13. Guard File.
(From Sl. Nos.1 and 6 to 12, High Court of H.P. at Shimla).

(Virender Sharma)
Registrar (Rules)